The Constitutional amendment further

MR. SPEAKER: Subject to correction,\* the result of the division is:

Ayes: 331

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of Article 368 of the Constitution.

The motion was adopted.

18.08 hrs.

CONSTITUTION (SIXTY-THIRD AMEND-MENT) BILL

[English]

MR. SPEAKER: Now the House shall take up the next item-Constitution (Sixtythrid Amendment) Bill.

Shri Buta Singh.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Mr. Speaker, Sir, I beg to move:

> "That the Bill futher to amend the Constitution of India, be taken into Consideration".

The Bill seeks to provide for reservation

of 20 seats for the Scheduled Tribes in the Assembly of Tripura by amending the Representation of the People Act, 1950.

provides that notwithstanding anything con-

tained in the Constitution, the number of seats in the Legislative Assembly to Tripura reserved for Scheduled Tribes shall be such number of seats as bears to the total number of seats, a proportion not less than the number, as on the date of coming into force of the Constitutional amendment, of members belonging to the Scheduled Tribes in the existing Assembly.

The Memorandum of Settlement on

Tripura was signed on 12.8.1988 for bring-

ing a satisfactory settlement of the problems of tribals in Tripura by restoring peace and harmony in areas where disturbed conditions prevailed. Para 3.5 of the Memorandum deals with the reservation of seats for Scheduled Tribes in the Tripura Legislative Assembly. The Bill is meant to give a practical shape to the commitments made by the Government in the Memorandum of Settlement. At present seventeen out of sixty seats are reserved for the Scheduled Tribes on the basis of their percentage in population. In addition to the 17 seats reserved for Scheduled Tribes, three open seats are also presently held by Tribals as per information supplied by the Election Commission. The total number of seats which could be said to be presently held by Scheduled Tribes in Tripura adds upto 20. Agreeing to the demand of reservation of 20 seats would thus, in effect, only mean freezing, till year 2000 A.D. the reservation at present level of hold-

ing of seats by Scheduled Tribes. Having regard to the above position, the Constitu-

Shri Hussain Dalwai, Shri I Rama Rai, Shri Banwari Lal Purohit, Shri Bimal Kanti Ghosh, Shri R.S. Khirhar, Shri K.P. Singh Deo, Shrimati Manemma Anjiah, Shri Simon Tigga, Shri Murlidhar Mane and Begum Akbar Jahan Abdullah.

<sup>\*</sup>The following Members also recorded their votes for AYES:

tion (Sixty-Third Amendment) Bill, 1989 has been drafted to seek to further amend Article 332 of the Constitution for making a temporary provision, until the adjustment of seats on the basis of the first census after the year 2000 under Article 170 of the Constitution for

Tripura for the determination of the number of seats reserved for Scheduled Tribes. The amendment shall not affect any reservation in the existing Assembly of Tripura until its dissolution. With these words Sir, I commend the Bill to the House.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the constitution of India, be taken into Consideration.

There are no speeches. Before I put the motion for consideration to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by division. Let the lobbies be cleared.

Now the lobbies have been cleared the question is:

> "That the Bill futher to amend the constitution of India, be taken into consideration."

> > The Lok Sabha divided

Division No. 8

18.16 hrs.

## AYES

Abbasi, Shri K.J.

Abdul Ghafoor, Shri

Abdullah, Begum Akbar Jahan

Agarwal, Shri Jai Prakash

Ahmad, Shri Sarfaraz

Ahmed, Shrimati Abida

Akhtar Hasan, Shri

Anand Singh, Shri Anjiah, Shrimati Manemma

Ansari, Shri Z.R.

Antony, Shri P.A.

Arunachalam, Shri M.

Awasthi, Shri Jagdish

Athithan, Shri R. Dhanuskodi

Azad, Shri Ghulam, Nabi

Bairagi, Shri Balkavi

Bairwa, Shri Banwari Lal

Baitha, Shri D.L.

Bajpai, Dr. Rajendra Kumari

Bala Goud, Shri T.

Balaraman, Shri L.

Bali, Shrimati Vyjayanthimala

Banerjee, Kumari Mamata

Basavarajeswari, Shrimari

Basavaraju, Shri G.S.

Basheer, Shri T.

Bhagat, Shri H.K.L.

Bhakta, Shri Manoranjan

631 Const. (63rd Amdt.) Bill	AUGUST 10, 1989	Const. (63rd Amdt.) Bill 63	12
Bharat Singh, Shri	Choudhary	Choudhary, Shri Nandlal	
Bhardwaj, Shri Parasram	Dabhi, Shri	Dabhi, Shri Ajitsinh	
Bhatia, Shri R.L.	Dalbir Sing	Dalbir Singh, Shri	
Bhoi, Dr. Krupasindhu	Dalwai, Sh	Dalwai, Shri Hussain	
Bhosale, Shri Prataprao B.	Damor, Sh	Damor, Shri Somjibhai	
Bhoye, Shri R.M.	Das, Shri E	Das, Shri Bipin Pal	
Bhoye, Shri S.S.	Das, Shri S	Das, Shri Sudarsan	
Bhumij, Shri Haren	Das Munsi	Das Munsi, Shri Priya Ranjan	
Bhuria, Shri Dileep Singh	Dennis, Sh	nri Ņ.	
Birbal, Shri	Deora, Shr	ri Murli	
Birinder Singh, Shri	Dev, Shri S	Sontosh Mohan	
Budania, Shri Narendra	Dhariwal, S	Shri Shanti	
Buta Singh, S.	Dhillon, Dr	. G.S.	
Chandrakar, Shri Chandulal	Digal, Shri	Radhakanta	
Chandrasekhar, Shrimari M.	Dighe, Shr	Dighe, Shri Sharad	
Chandrashekharappa, Shri T.V.	Digvijay Si	nh, Dr.	
Chandresh Kumari, Shrimati	Digvijaya S	Singh, Shri	
Chaturvedi, Shrimati Vidyavati	Dikshit, Sh	rimati Sheila	
Chaudhary, Shri Manphool Singh	Dinesh Sir	ngh, Shri	
Chaudhry, Shri Kamal	Dongaonk	ar, Shri Sahebrao Patil	
Chavan, Shri Ashok Shankarrao	Dube, Shr	i Bhishma Deo	
Chavan, Shrimati Premalabai	Engti, Shri	Biren Singh	
Choudhari, Shrimati Usha	Fernandes	s, Shri Oscar	
Choudhary, Shri Jagannath	Gadhvi, Sl	hri B.K.	

Keyur Bhushan, Shri

Khan, Shri Aslam Sher

Khattri, Shri Nirmal

Khirhar, Shri R.S.

Khan, Shri Mohd. Ayub (Jhunjhunu)

Khan, Shri Mohd. Ayub (Udhampur)

Jaffar Sharief, Shri C.K.

Jagannath Prasad, Shri

Jain, Shri Dal Chander

Jain, Shri Nihal Singh

Jain, Shri Virdhi Chander

Janarthanan, Shri Kadambur

Malik, Shri Dharampal Singh Narayanan, Shri K.R. Mallick, Shri Lakshman Natarajan, Shri K.R. Malviya, Shri Bapulal Natwar Singh, Shri K. Mane, Shri Murlidhar Nawal Prabhakar, Shrimati Sunderwati

Neekhra, Shri Rameshwar

Mane, Shri R.S.

Potdukhe, Shri Shantaram

Prabhu, Shri R.

Pradhani, Shri K.

Prakash Chandra, Shri

Purohit, Shri Banwari Lal

Purushothaman, Shri Vakkom

Raghuraj Singh, Chaudhary

Puran Chandra, Shri

Pushpa Devi, Kumari

Qureshi, Shri Aziz

Rai, Shri I. Rama

Rai, Shri Ramdeo

Rajhans, Dr. G.S.

Raj Karan Singh, Shri

Ram, Shri Ram Ratan

Ram, Shri Ramswaroop

Panigrahi, Shri Sriballav

Panika, Shri Ram Pyare

Panwar, Shri Satyanarayan

Parashar, Prof. Narain Chand

Paswan, Shri Ram Bhagat

Patel, Shri Ahmed M.

Patel, Shri Mohanbhai

Pathak, Shri Chandra Kishore

Patil, Shri Balasaheb Vikhe

Patel, Shri C.D.

Patel, Shri G.I.

Patel, Shri U.H.

Patil, Shri H.B.

Patil, Shri Shivraj V.

Panja, Shri A.K.

Pant, Shri K.C.

AUGUST 10, 1989	Const. (63rd Arndt.) Bill 640
Sahu, Shri	Shiv Prasad
Sakargayn	n, Shri Kalicharan
Salahuddir	n, Shri
Sankhawa	r, Shri Ashkaran
Satyendra	Chandra, Shri
Sathe, Shr	i Vasant
Sayeed, S	hri P.M.
Sen, Shri E	Bholanath
Sethi, Shri	Ananta Prasad
Sethi, Shri	P.C.
Shah, Shri	Anoopchand
Shaktawat	, Prof, Nirmala Kumari
Shankarlal	, Shri
Shankaran	and, Shri B
Shanmuga	ım, Shri P.
Shanti Dev	ri, Shrimati
Sharma, S	hri Chiranji Lal
Sharma, S	hri Nand Kishore
Sharma, S	hri Nawal Kishore
Sharma, S	hri Pratap Bhanu
Shastri, Sh	nri Hari Krishna
Shervani,	Shri Saleem I.
	Sahu, Shri Sakargayn Salahuddir Sankhawa Satyendra Sathe, Shri Sayeed, Si Sen, Shri II Sethi, Shri Shah, Shri Shaktawat Shankarlal Shankarlal Shankaran Shanmuga Shanti Den Sharma, Si Sharma, Si Sharma, Si Sharma, Si Sharma, Si

Shingda, Shri D.B.

Shivendra Bahadur Singh, Shri

Rawat, Shri Prabhu Lal

Sahi, Shrimati Krishna

majority of not less than two-thirds of the Vijayaraghavan, Shri V.S. Members present and voting. Vir Sen, Shri The motion was adopted Vyas, Shri Girdhari Lal MR. SPEAKER: Now we shall take up clause-by-clause consideration of the Bill. If Wadiyar, Shri Srikanta Datta the House agrees, we may take up both the clauses together. Wasnik, Shri Mukul Yadav, Shri Kailash SEVERAL HON. MEMBERS: Yes, yes. Clause 2—Amendment of Article 332 Yadav, Shri Mahabir Prasad Yadav, Shri R.N. Amendment made: Yadav, Shri Ram Singh Page 1, line 16, for "Sixty-third" Yadav, Shri Shyam Lal Yadav, Shri Subhash substitute---"Sixty-fourth" (2)

**AUGUST 10, 1989** 

643 Const. (63rd Amdt.) Bill

Yadava, Shri Bal Ram Singh

Yogesh, Shri Yogeshwar Prasad

Yadava, Shri D.P.

Yashpal Singh, Shri

Yazdani, Dr. Golam

Zainul Basher, Shri

Clause 1 - Short Title and Commence-Amendment made:

Page 1, line 3, for "Sixty-third" substitute--"Sixty-fourth" (1)

(S. Buta Singh)

Const. (63rd Amdt.) Bill 644

Shri Brahma Dutt, Shri A. Charles, Shri Simon Tigga and Shri M.Y. Ghorpade.

MR. SPEAKER: Subject to correction,\* the result of the division is: (S. Buta Singh) MR. SPEAKER: Before I put the clauses Ayes: 332 to the vote of the House, this being a Constitution (amendment) Bill, voting has to be by Noes: Nil division. The motion is carried by a majority of the total membership of the House and by a The Lobbies have already been cleared. \*The following Members also recorded their votes for Ayes:

Buta Singh, S.

Bairwa, Shri Banwari Lal

Baitha, Shri D.L.

Ghorpade, Shri M.Y

Ghosal, Shri Debi

Gohil, Shri G.B.

Ghosh, Shri Bimal Kanti

Ghosh, Shri Tarun Kanti

Das Munsi, Shri Priya Ranjan

Dev, Shri Sontosh Mohan

Dhariwal, Shri Shanti

Dennis, Shri N.

Deora, Shri Murli

SRAVANA 19 (SAKA) Const. (63rd Amdt.) Bill 650
Kamat, Shri Gurudas
Kamble, Shri Arvind Tulshiram
Kamla Kumar, Kumari
Kamson, Prof. Meijinlung
Kaul, Shrimati Sheila
Kaushal, Shri Jagan Nath
Ken, Shri Lala Ram
Keyur Bhushan, Shri
Khan, Shri Aslam Sher
Khan, Shri Mohd. Ayub (Jhunjhunu)
Khan, Shri Mohd. Ayub (Udhampur)
Khattri, Shri Nirmal
Khirhar, Shri R.Ş.
Kidwai, Shrimati Mohsina
Kinder Lal, Shri
Kisku, Shri Prithvi Chand
Krishna Singh, Shri
Kshirsagar, Shrimati Kesharbai
Kuchan, Shri Gangadhar S.
Kujur, Shri Maurice
Kumaramangalam, Shri P.R.
Kunwar Ram, Shri
Kuppuswamy, Shri C.K.
Kurien, Prof. P.J.

Parashar, Prof. Narain Chand

Paswan, Shri Ram Bhagat

Murthy, Shri M.V. Chandrashekara

Mushran, Shri Ajay

Poojary, Shri Janardhana

Qureshi, Shri Aziz

Potdukhe, Shri Shantaram Ranganath, Shri K.H. Prabhu, Shri R. Rao, Shri J. Chokka Pradhani, Shri K. Rao, Shri J. Vengala Prakash Chandra, Shri Rao, Shri K.S.

Puran Chandra, Shri Rao, Shri V. Krishna Purohit, Shri Banwari Lal Rath, Shri Somnath

Rathawa, Shri Amarsinh

Purushothaman, Shri Vakkom Pushpa Devi, Kumari Rathod, Shri Uttam

Ranga, Prof. N.G.

Raut, Shri Bhola

Shaktawat, Prof. Nirmala Kumari Sodi, Shri Mankuram Shankarlal, Shri Solanki, Shri Kalyan Singh Shankaranand, Shri B Soren, Shri Harihar

Shanmugam, Shri P. Soz, Prof. Saifuddin Shanti Devi, Shrimati Sparrow, Shri R.S.

Sharma, Shri Chiranji Lal Sreenivasa Prasad, Shri V. Sharma, Shri Nand Kishore Sukh Ram, Shri

Sharma, Shri Nawal Kishore Sukhadia, Shrimati Indubala

Sharma, Shri Pratap Bhanu Sukhbuns Kaur, Shrimati Shastri, Shri Hari Krishna Sultanpuri, Shri K.D.

Suman, Shri R.P. Vir Sen, Shri Vyas, Shri Girdhari Lal

SRAVANA 19 (SAKA) Const. (63rd Amdt.) Bill 658

Wadiyar, Shri Srikanta Datta

Yadav, Shri Mahabir Prasad

Yadav, Shri Ram Singh

Yadav, Shri Shyam Lal

Yadav, Shri Subhash

Yadava, Shri D.P.

Yashpal Singh, Shri

Yazdani, Dr. Golam

Zainul Basher, Shri

Ayes: 329

Noes: Nil

Yádava, Shri Bal Ram Singh

Yogesh, Shri Yogeshwar Prasad

the result \*\* of the Division is:

MR. SPEAKER: Subject to correction.\*

The motion was adopted

Wasnik, Shri Mukul

Yadav, Shri Kailash

Yadav, Shri R.N.

Sundararaj, Shri N.

657 Const. (63rd Amdt.) Bill

Sunder Singh, Ch.

Surendra Pal Singh, Shri

Suryawanshi, Shri Narsing Swami Prasad Singh, Shri

Tewary, Prof. K.K.

Thakkar, Shrimati Usha Thakur, Shri C.P.

Thambi Durai, Shri M.

Thara Devi, Kumari D.K. Thomas, Prof. K.V.

Thorat, Shri Bhausaheb Thungon, Shri P.K.

Tilakdhari Singh, Shri Tripathi, Dr. Chandra Shekhar

Tyagi, Shri Dharamvir Singh Tytler, Shri Jagdish

Van. Shri Deep Narain

Vanakar, Shri Punam Chand Mithabhai

Venkatesan, Shri P.R.S. Verma, Dr. C.S.

Verma, Shrimati Usha

Shri Hussain Dalwai, Shri V.S. Vijayaraghavan, Shrimati Manorama Singh, Shri Braja Mohan Mohanty, Shrimati Usha Rani Tomar and Shri K. Kunjambu.

\*\*The result of this Division applies to each of the clauses 2 and 1 separately.

\*The following Members also recorded their votes for Ayes:

The motion is carried by a majority of the

total membership of the House and by a majority of not less than two-thirds of the

Members present and voting.

Bhumij, Shri Haren

Bhuria, Shri Dileep Singh

Anjiah, Shrimati Manemma

Ansari, Shri Z.R.

661 Const. (63rd Amdt.) Bill	SRAVANA 19 (SAKA) Const. (63rd Amdt.) Bill 662
Birbal, Shri	Dev, Shri Sontosh Mohan
Birinder Singh, Shri	Dhariwal, Shri Shanti
Brahma Dutt, Shri	Dhillon, Dr. G.S.
Budania, Shri Narendra	Digal, Shri Radhakanta
Buta Singh, S.	Dighe, Shri Sharad
Chandrakar, Shri Chandulal	Digvijay Sinh, Dr.
Chandrasekhar, Shrimari M.	Digvijaya Singh, Shri
Chandrashekharappa, Shri T.V.	Dikshit, Shrimati Sheila
Chandresh Kumari, Shrimati	Dinesh Singh, Shri
Charles, Shri A.	Dongaonkar, Shri Sahebrao Patil
Chaturvedi, Shrimati Vidyavati	Dube, Shri Bhishma Deo
Chaudhary, Shri Manphool Singl	Engti, Shri Biren Singh
Chaudhry, Shri Kamal	Fernandes, Shri Oscar
Chavan, Shri Ashok Shankarrao	Gadhvi, Shri B.K.
Chavan, Shrimati Premalabai	Gaekwad, Shri Ranjit Singh
Choudhari, Shrimati Usha	Gaikwad, Shri Udaysingrao
Choudhary, Shri Jagannath	Gandhi, Shri Rajiv
Choudhary, Shri Nandlal	Ganga Ram, Shri
Dabhi, Shri Ajitsinh	Gavit, Shri Manikrao Hodlya
Dalbir Singh, Shri	Gehlot, Shri Ashok
Damor, Shri Somjibhai	Gholap, Shri S.G.
Das, Shri Bipin Pal	Ghorpade, Shri M.Y.
Das, Shri Sudarsan	Ghosal, Shri Debi
Das Munsi, Shri Priya Ranjan	Ghosh, Shri Bimal Kanti
Dennis, Shri N.	Ghosh, Shri Tarun Kanti
Deora, Shri Murli	Gohil, Shri G.B.

Law, Shri Asutosh

Lowang, Shri Wangpha

Mahabir Prasad, Shri

Mahajan, Shri Y.S.

Kabuli, Shri Abdul Rashid

Kamble, Shri Arvind Tulshiram

Kamal Nath, Shri

Kamat, Shri Gurudas

665 Const. (63rd Amdt.) Bill	SRAVANA 19 (SAKA)	Const. (63rd Amdt.) Bill 668
Mahalingam Shri M.	Natarajan,	Shri K.R.
Mahendra Singh, Shri	Natwar Sin	gh, Shri K.
Makwana, Shri Narsinh	Nawal Prai	ohakar, Shrimati Sund <b>erwati</b>
Malik, Shri Dharampal Singh	Neekhra, S	Shri Rameshwar
Mallick, Shri Lakshman	Netam, She	ri Arvind
Malviya, Shri Bapulal	Odeyar, Sh	nri Channaiah
Mane, Shri Murlidhar	Oraon, Shr	imati Sumati
Mane, Shri R.S.	Pakeer Mo	hamed, Shri E.S.M.
Manorama Singh, Shrimati	Pandey, St	nri Damodar
Meira Kumar, Shrimati	Pandey, St	nri Kali Prasad
Mishra, Shri G.S.	Pandey, St	nri Madan
Mishra, Dr. Prabhat Kumar	Pandey, St	nri Manoj
Mishra, Shri Ram Nagina	Panigrahi,	Shri Sriballav
Mishra, Shri Shripati	Panika, Shi	ri Ram Pyare
Mishra, Shri Umakant	Panja, Shri	A.K.
Misra, Shri Nityananda	Pant, Shri F	K.C.
Modi, Shri Vishnu	Panwar, Sh	ri Satyanarayan
Mohanty, Shri Brajamohan	Parashar, F	Prof. Narain Chand
Motilal Singh, Shri	Paswan, St	nri Ram Bhagat
Murmu, Shri Sidha Lal	Patel, Shri	Ahmed M.
Murthy, Shri M.V. Chandrasheka	ra Patel, Shri (	C.D.
Mushran, Shri Ajay	Patel, Shri (	G.I.
Naik, Shri G. Devaraya	Patel, Shri I	Mohanbhai
Naik, Shri Shantaram	Patel, Shri t	J.H.
Naikar, Shri D.K.	Pathak, Shr	i Chandra Kishore
Namgyal, Shri P.	Patil, Shri B	alasaheb Vikhe

Rajhans, Dr. G.S.

Ram, Shri Ram Ratan

Ram, Shri Ramswaroop

Ram Awadh Prasad, Shri

Sahi, Shrimati Krishna

Sahu, Shri Shiv Prasad

Salahuddin, Shri

Sakargaym, Shri Kalicharan

Shastri, Shri Hari Krishna Sultanpuri, Shri K.D. Shervani, Shri Saleem I. Sundararaj, Shri N.

Sunder Singh, Ch. Shingda, Shri D.B. Shivendra Bahadur Singh, Shri Surendra Pal Singh, Shri

Siddig, Shri Hafiz Mohd. Suryawanshi, Shri Narsing

Sidnal, Shri S.B. Swami Prasad Singh, Shri

Singaravadivel, Shri S. Tewary, Prof. K.K.

Thakkar, Shrimati Usha

Singh, Shri Bhanu Pratap

Thakur, Shri C.P. Singh, Shri Chandra Pratap Narain

\*The following Members also recorded their votes for Ayes: Shri Hussain Dalwai, Shri R.S.

Khirhar, Shri R.P. Suman, Shri Simon Tigga and Begum Akbar Abdullah.